

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF INFUTEC HEALTHCARE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INFUTEC HEALTHCARE LIMITED
2.	Date of incorporation of corporate debtor	09/09/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PLC155962
5.	Address of the registered office and principal office (if any) of corporate debtor	E/210, 2nd Floor, Crystal Plaza, Off New Link Road Andheri West, Mumbai City, Mumbai, Maharashtra – 400053
6.	Insolvency commencement date in respect of corporate debtor	04-09-2026 (Friday)
7.	Estimated date of closure of insolvency resolution process	03-03-2027 (Wednesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Purusottam Behera Reg. No: -IBBI/IPA-002/IP-N00940/2019-2020/12993
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Mr. Purusottam Behera Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra – 400022 Email Id: purusosbbj@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	332-333, 3 rd Floor, Somdutt Chambers – II, Bhikaji Cama Place, New Delhi – 110066 Email Id: cirp.infutec@gmail.com
11.	Last date for submission of claims	18-09-2026 (Friday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-VI, has ordered the commencement of a Corporate Insolvency Resolution Process of **Infutec Healthcare Limited** on 04.09.2026 (Friday).

The creditors of **INFUTEC HEALTHCARE LIMITED**, are hereby called upon to submit their claims with proof on or before 18-09-2026 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

PURUSOTTAM
AM
BEHERA

Digitally signed by
PURUSOTTAM
BEHERA
Date: 2026.09.07
15:29:20 +05'30'

Purusottam Behera

Interim Resolution Professional

**In the matter of Infutec Healthcare Limited
IBBI/IPA-002/IP-N00940/2019-2020/12993**

AFA valid upto: 31.12.2026

Email Id: purusosbbj@yahoo.com

Date : 07.09.2026

Place : Mumbai

LAHOTI OVERSEAS LIMITED
Registered Office: 307, Arun Chambers Tardeo Road, Mumbai-400034
CIN: L74999MH1995PLC087643
Email: investor@lahotioverseas.com Website: www.lahotioverseas.in

NOTICE OF 31st ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

In continuation of our newspaper advertisement published on September 03, 2026, NOTICE is hereby given that the 31st Annual General Meeting (AGM) of the Members of the Company will be held on Tuesday, September 29, 2026 at 3.00 P.M. through Video Conferencing (VC) or Other Audio Visual Means (OAVM) to transact the businesses as set out in the Notice convening the AGM in accordance with the Companies Act, 2013, SEBI (LODR) Regulations, 2015 and other applicable circulars. In compliance with the above circulars, copies of the Notice of AGM alongwith Annual Report has been sent electronically to those members who have registered their email address with Company's Registrar and Share Transfer Agent (RTA) Depository Participants as on August 28, 2026. The Company has sent the notice of AGM alongwith link of Annual Report through emails on September 04, 2026. The full Annual Report is available on the website of the Company i.e. www.lahotioverseas.in and website of BSE Limited, i.e. www.bseindia.com.

NOTICE is further given that pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (LODR) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, September 23, 2026 to Tuesday, September 29, 2026 (both days inclusive) for the purpose of the AGM and for determining the entitlement of the members to the Final Dividend for the Financial Year 2025-26 (if declared at AGM). NOTICE is further given that pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (LODR) Regulations, 2015, Members holding shares in physical or dematerialized form, as on the cut-off date i.e. September 22, 2026, may cast their vote electronically on the business set out in the Notice of AGM. The company has availed facility of National Securities Depository Limited (NSDL) for providing remote e-voting/ e-voting facility at AGM. The members may cast their votes through remote e-voting facility at www.evoting.nsdl.com portal. The detailed procedure/ instructions for remote e-voting/ e-voting facility are contained in the Notice of AGM. A person who is not a member as on cut-off date should treat this Notice for information purpose only. NOTICE is further given that members who have not yet registered their e-mail addresses with Company are requested to get the same registered with the Company/ RTA. Detailed process for registration of e-mail address with the Company/RTA is given in Notice of AGM. Additionally, Members who have not registered their e-mail addresses with Company may obtain Login credentials for attending AGM through VC/OAVM and vote for the resolutions proposed in the Notice. Detailed process for obtaining Login credentials for e-voting for the resolutions proposed in the Notice is given in Notice of AGM. NOTICE is further given that any person who acquires shares and becomes member of the company after the Notice has been sent electronically and hold shares as on the cut-off date i.e. Tuesday, September 22, 2026 may obtain the User ID and password by sending a request at evoting@nsdl.co.in or rt.t.helpdesk@nsdl.co.in. The members who are already registered with NSDL for Remote e-voting and E-voting, then existing User ID and password can be used for casting vote.

In this regard, the Members are hereby further notified that:

- Remote E-voting period shall commence from Friday, September 25, 2026 at 09.00 a.m. and ends on Monday, September 28, 2026 at 05.00 p.m.
- Voting through electronic means shall not be allowed beyond 5.00 P.M. on September 28, 2026.
- The members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again.
- The members who are entitled to vote but have not exercised their right to vote through remote e-voting may vote during the AGM through e-voting for all business specified in the Notice dated September 04, 2026.
- The results of the voting shall be announced within 48 hours of the conclusion of the AGM. The results declared along with the scrutineers report shall be placed on the company website www.lahotioverseas.in for the information of the members besides being communicated to stock exchange.
- In case of any query or grievances, you may refer to the Frequently Asked Questions (FAQs) and e-voting manual available at www.evoting.nsdl.com under help section or contact NSDL or write an email to evoting@nsdl.co.in or contact rt.t.helpdesk@nsdl.co.in. mps.mtg.com (RTA) C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Phone: +91 22 4918 6000.

For Lahoti Overseas Limited
Sd/-
Shubham Aggarwal
Company Secretary & Compliance Officer
Place: Mumbai
Date: September 04, 2026

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
INFUTEC HEALTHCARE LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	INFUTEC HEALTHCARE LIMITED
2. Date of incorporation of corporate debtor	09/09/2005
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PLC155962
5. Address of the registered office and principal office (if any) of corporate debtor	E/210, 2nd Floor, Crystal Plaza, Off New Link Road Andheri West, Mumbai City, Mumbai, Maharashtra - 400053
6. Insolvency commencement date in respect of corporate debtor	04-09-2026 (Friday)
7. Estimated date of closure of insolvency resolution process	03-03-2027 (Wednesday)
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Mr. Purusottam Behera Reg. No. -IBBI/IPA-002/IP-N00940/2019-2020/12993
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Mr. Purusottam Behera Flat No.402, Sai Prasad Building, Sion Kangar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra - 400022 Email Id: purusosbji@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	332-333, 3rd Floor, Somdutt Chambers - II, Bhikaji Cama Place, New Delhi - 110066 Email Id: cirp.infutec@gmail.com
11. Last date for submission of claims	18-09-2026 (Friday)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-VI, has ordered the commencement of a Corporate Insolvency Resolution Process of Infutec Healthcare Limited on 04.09.2026 (Friday). The creditors of INFUTEC HEALTHCARE LIMITED, are hereby called upon to submit their claims with proof on or before 18-09-2026 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Purusottam Behera
Interim Resolution Professional
In the matter of Infutec Healthcare Limited
IBBI/IPA-002/IP-N00940/2019-2020/12993
Date: 07.09.2026
Place: Mumbai AFA valid upto: 31.12.2026, Email Id: purusosbji@yahoo.com

Markolines Pavement Technologies Limited
(CIN: L99999MH2002PLC156371)
Registered office: 502, A Wing, Shree Nand Dham, Sector 11, CBD Belapur, Navi Mumbai 400614, India.
Phone: 022-6266-1111 | Email: company.secretary@markolines.com | Website: www.markolines.com

NOTICE TO THE MEMBERS

Notice is hereby given that the 24th Annual General Meeting ("AGM") of the Members of Markolines Pavement Technologies Limited will be held on **Tuesday, 29th September 2026 at 11:30 a.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 and the applicable circulars issued by the Ministry of Corporate Affairs.

The Notice of the AGM along with the Annual Report for the financial year ended 31st March 2026 is being dispatched electronically to the Members on **7th September 2026** to their registered email addresses. The Notice of the AGM is available on the website of the Company at www.markolines.com and on the websites of **BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com**.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard-2 ("SS-2") on General Meetings issued by the Institute of Company Secretaries of India, the Company is providing its Members the facility to cast their votes electronically through remote e-Voting and e-Voting during the AGM. **Bighshare Services Private Limited ("Bighshare")** has been appointed as the agency for providing the e-Voting facility.

The remote e-Voting period shall commence on **Friday, 25th September 2026 at 9:00 a.m. (IST) and shall end on Monday, 28th September 2026 at 5:00 p.m. (IST)**. The remote e-Voting module shall be disabled by Bighshare thereafter. Members whose names appear in the Register of Members/Beneficial Owners as on the **cut-off date, i.e. Tuesday, 22nd September 2026**, shall be entitled to avail the facility of remote e-Voting and e-Voting during the AGM.

Members who acquire shares and become members of the Company after dispatch of the Notice of the AGM and hold shares as on the cut-off date may obtain the **requisite login credentials for e-Voting** by following the procedure provided in the Notice of the AGM available on the Company's website and the e-Voting website of Bighshare.

A Member may participate in the AGM through VC/OAVM even after casting his/her vote through remote e-Voting; however, such Member shall not be entitled to vote again at the AGM. Members who have not cast their vote through remote e-Voting and are otherwise eligible shall be entitled to vote through the e-Voting facility provided during the AGM.

The facility for appointment of proxy is not available for the AGM. However, Body Corporates are entitled to appoint authorised representatives to attend and participate in the AGM through VC/OAVM and cast their votes through e-Voting.

For any queries/grievances relating to e-Voting, Members may refer to the FAQs and e-Voting user manual available on <https://ivote.bighshareonline.com> or contact Bighshare at ivote@bighshareonline.com / **022-62683338**.

By Order of the Board of Directors
For Markolines Pavement Technologies Limited
Sd/-
Sanjay Bhanudas Patil
Chairman & Managing Director
DIN: 00229052
Place: Navi Mumbai
Date: 7th September 2026

AXIS BANK LIMITED (CIN: L65110GJ1993PLC020769)
Stressed Assets Group, Corporate Office: 'Axis House', 7th Floor, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025. www.axisbank.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/Mortgagors **1. M/s. Niyati Chemicals (Borrower and Hypothecator)** having its office at 312, Bhayeshwar Complex, 3rd floor, Kiroi Road, Vidyavihar (West), Mumbai 400 086. **2. Legal Heir of Late Mr. Piyush Prabhudas Patel (Mortgagor and Guarantor)**, **3. Mr. Parthiv P Patel (Mortgagor and Guarantor)** & **4. Mrs. Chhaya Piyush Patel (Mortgagor and Guarantor)** all three residing at 10, Nupur Building, 185 Garodia Nagar, Ghatkopar East, Raajwadi, Mumbai 400 077.

That the below described immovable properties mortgaged/charged in favor of Axis Bank Limited, being the Secured Creditor, the physical possession whereof has been taken over by the Authorized Officer of Axis Bank Ltd. under Section 13(4) of the SARFAESI Act, 2002, from the mortgagors/guarantors on 24 July 2025 and 13 February 2026.

Axis Bank Ltd i.e. Secured Creditor, will sale the below mentioned properties on **13th October 2026** on 'AS IS WHERE IS', 'AS IS WHAT IS', and 'WHATEVER THERE IS' and 'NO RECOURSE BASIS' for recovery of **Rs. 24,19,51,671.81/- (Rupees Twenty-Four Crore Nineteen Lakhs Fifty-One Thousand Six Hundred Seventy-one and Eighty One Paisa Only)**, being the amount due as on 29.01.2025 with further interest from 30.01.2025, till the date of payment till the date of payment, incidental expenses, other charges, costs etc. due to Axis Bank Limited from the above-mentioned borrower and guarantors.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Sr. No.	Details of Mortgaged properties	Reserve Price in Rupees	Earnest Money Deposit in Rupees
1	New Flat No. 403 (previously Flat No. 10), Garodia Nagar Nupur CHS, Plot no. 185, CTS No. 195/185 (S.No. 249 H NO. 3), Garodia Nagar, Ghatkopar East, Mumbai - 400077-owned by Mr. Parthiv P Patel and Mrs. Chhaya Piyush Patel. Area-1052SqFt	2,55,00,000/-	25,50,000/-
2	Flat No. 9, 2nd Floor, AL 4/16, Virat Apartment, Sector 16, Airoli, Mumbai.-owned by Mr. Piyush P Patel. Area-186Sq Ft	43,00,000/-	4,30,000/-
3	Flat No. 10, 2nd Floor, AL 4/16, Virat Apartment, Sector 16, Airoli, Mumbai. Owned by Mr. Piyush P Patel. Area-186Sq Ft	43,00,000/-	4,30,000/-
4	Flat No. 11, 2nd Floor, AL 4/16, Virat Apartment, Sector 16, Airoli, Mumbai. Area-186Sq Ft	43,00,000/-	4,30,000/-
5	Flat No. 15, 3rd Floor, AL 5, 2, Panchdeep Society, Sector 17, Airoli, Mumbai. Area-350Sq Ft	68,00,000/-	6,80,000/-
6	Unit No. 404, 4th floor, Building No. 1, Skyline Epitome, Skyline Oasis Acme Compound, Premier Road, Village Kiroi, CTS No. 460, Plot No. 31 Part, CTS No. 460/3 to 7, Vidyavihar, Ghatkopar (West), Mumbai-400086. Area-572Sq Ft	1,75,00,000/-	17,50,000/-

Physical possession of the above-mentioned properties is taken by the Authorised Officer of Axis Bank Ltd on 24 July 2025 and 13 February 2026 under the provisions of SARFAESI Act and the physical possession handed over by Guarantors/Mortgagors.

Last date for submission of bid and EMD Remittance: Demand Draft/Pay Order/online transfer in the favour of 'Axis Bank Ltd.' payable at Mumbai, to be submitted on or before **12th October 2026 by 5:00 p.m.** at either of the following address - **Mumbai - Mr. Atul Mishra**, Axis Bank Ltd, 7th Floor, 'Axis House', Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025. Mob: +91 9821367780. Account Number for transfer online EMD.

IFSC Code: UTIB0000711. Acc No. - 71101291013432
Acc Name: NPARECOVERY PENDING APPROPRIATION
Branch Name: CREDIT MANAGEMENT CENTRE

Inspection of Property: For inspection, please contact Mr. Atul Mishra (Authorised officer) on the following number: **9821366780**. Inspection shall be done with prior approval of authorised officer on 7th and 8th October 2026 only.

Date and time of e-auction: **13th October 2026 between 1.00 p.m. to 2.00 p.m.** with auto-extension of five minutes each in the event of bids placed in the last five minutes.

Bid Increment Amount: **Rs. 1,00,000/- (Rupees One Lakhs Only)**

Encumbrances known to the Secured Creditor: NIL
For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction/notices> and/or <https://axisbank.auctiontiger.net>.
Date: 07-09-2026
Place: Mumbai Sd/- Authorised Officer
Axis Bank Ltd.

MRP AGRO LIMITED
CIN: U15100MP2018PLC045542
Regd. Office: Plot No. 22 Semi Urban Industrial Area, Dhonga, Tikamgarh- 472001, Madhya Pradesh, India. • Tel: +91-7683-240342; +91-9893142537.
Email: cs@mrpagro.com, Website: <https://www.mrpagro.com/>

NOTICE OF THE 8th ANNUAL GENERAL MEETING OF THE COMPANY AND E-VOTING

NOTICE is hereby given that the Eight (8th) Annual General Meeting (AGM) of the Members of MRP Agro Limited will be held on Tuesday, September 29, 2026 at 11:00 A.M. IST at the Registered Office of the Company at Plot No. 22 Semi Urban Industrial Area, Dhonga, Tikamgarh-472001, Madhya Pradesh, India.

In accordance with the MCA General Circular No. 14/2020 dated April 08, and subsequent circulars issued in this regard, latest being General Circular No. 3/2025 dated September 22, 2025 (collectively referred to as "Circulars"), the Notice of AGM along with Annual Report 2025-26 have been sent through electronic mode only to those Members whose email addresses are registered with the Company/ Depositories. Member may note that Notice and Annual Report 2025-26 have been uploaded on the website of the Company at <https://www.mrpagro.com/> website of BSE Limited at www.bseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com. In light of the MCA Circulars, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the notice of 8th AGM and Annual Report 2025-26 could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:

In light of the MCA Circulars, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the notice of 8th AGM and Annual Report 2025-26 could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:

- In case shares are held in physical mode, please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to: cs@mrpagro.com
- In case shares are held in demat mode, please provide details like DPID-CLID (16-digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to cs@mrpagro.com
- Alternatively, member may send an e-mail request to evoting@nsdl.com for obtaining User ID and Password by proving the details mentioned in Point (1) or (2) as the case may be.

Post successful registration of the e-mail address, the shareholder would get soft copies of notice of 8th AGM and Annual Report 2025-26 and the procedure for e-voting along with the user-id and the password to enable e-voting for 8th AGM. In case of any queries, shareholder may write to the Company at cs@mrpagro.com. Shareholders are requested to register/update their Email Ids with their Depository Participant(s) (s) with whom they maintain their demat accounts if shares are held in dematerialized mode by submitting the requisite documents.

There being no physical shareholders in the Company, the Register of members and share transfer books of the Company is not closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Tuesday, September 22, 2026 ("Cut-off date"), shall only be entitled to avail the facility of remote e-voting.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the businesses to be transacted at the AGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means.

The remote e-voting will commence on 9:00 A.M. on Saturday, September 26, 2026 and will end on 5:00 P.M. on Monday, September 28, 2026. During this period, the members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of voting shall be made available at the 8th AGM; and c) the members who have casted their vote by remote e-voting prior to the 8th AGM may also attend the 8th AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting is provided in the Notice of the 8th Annual General Meeting.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. Tuesday, September 22, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com or cs@mrpagro.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot Password" option available on www.evoting.nsdl.com.

In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-222-990 or send a request at evoting@nsdl.com. Members may also contact Ms. Akansha Sawlani, Company Secretary of the Company at the registered office of the Company or may write an e-mail to cs@mrpagro.com or may call on +91-97261 11118 for any further clarification.

For MRP Agro Limited
Sd/-
Manish Kumar Jain
Managing Director (DIN: 08110055)
Date : September 05, 2026
Place : Tikamgarh, Madhya Pradesh

UDAY JEWELLERY INDUSTRIES LIMITED
Regd Office: 2nd Floor, 3-6-307/1, 3-6-307/2, 3-6-308/1, Hyderguda Main Road, Simple Natural Systems, Basheer Bagh, Hyderabad, Telangana, 500004, Ph: 040-48538411.
E-mail: info@udayjewellery.com; website: www.udayjewellery.com; CIN: L74900TG1999PLC080813

NOTICE OF THE 27th ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 27th Annual General Meeting (AGM) of the Members of Uday Jewellery Industries Limited ("Company") will be held through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM"), on **Monday, September 28, 2026, at 12:30 PM IST** to transact the Ordinary & Special Business as detailed in the Notice dated September 5, 2026, convening the said AGM.

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read together with the Ministry of Corporate Affairs ("MCA"), inter-alia, vide its General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, followed by General Circular Nos. 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard on 9/2024 dated September 19, 2024 and the latest being Circular No. 03/2025 dated September 22, 2025 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India (SEBI) vide its Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/ CMD2/CIR/P/2021/11 dated January 15, 2021 (collectively referred to as "SEBI Circulars") issued by SEBI allowed convening the AGM through Video Conferencing or Other Audio-Visual Means, without the physical presence of the Members at a common venue. Hence, the AGM of the Company is being held through VC/OAVM.

Notice of AGM and Dispatch
In terms of Section 101 of the Companies Act, 2013 read with Rule 18 of the Companies (Management and Administration) Rules, 2014, the aforesaid Notice and the Annual Report (including Financial Statements) for the Financial Year 2025-26 have been sent through e-mail to all the Members whose e-mail addresses are registered with the Depository Participant(s) (DP)/Registrar & Transfer Agent (RTA) / Company as on 28th August, 2026. The Annual Report along with AGM Notice is available on the Company's website at www.udayjewellery.com. The Notice convening the AGM is also available on www.evotingindia.com, www.bseindia.com Members who have acquired shares in the Company after the said date, or who have not registered their e-mail address with the DP/RTA/Company can access the Annual Report on the above websites and send a request to your DP/RTA/Company for receipt of the same along with e-voting details.

Closure of Register of Members and Share Transfer Books
NOTICE is further given pursuant to Section 91 of the Companies Act, 2013 that the Register of Members and Share Transfer Books of the Company shall remain closed from **Tuesday, 22nd Day of September, 2026 till Monday, 28th Day of September, 2026 (both days inclusive)** for the purpose of Annual General Meeting. Members and all other persons concerned are hereby requested to take note of the same and lodge the share transfer deed(s), if any, duly executed, with the Registrar & Transfer Agent (RTA) and also notify the change in their address/bank account particulars, if any, to the RTA (in respect of shares held in physical form) or directly to their Depository Participant(s) (in respect of shares held in Demat form) on or before September 21, 2026 ("cut-off date"). All shareholders holding shares as on the cut-off date shall be eligible to cast their vote and attend the AGM of the Company.

Further, pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has fixed Monday, 21st September, 2026 as the "Record Date" for the purpose of determining the entitlement of the Members to receive dividend, if declared at the ensuing 27th Annual General Meeting, for the Financial Year ended 31st March, 2026.

Manner of Voting at the AGM (remote e-voting and e-voting at AGM)
NOTICE is further given that in compliance with Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, the Company is providing voting facility (remote e-voting and e-voting at the AGM) to all its Shareholders to enable them to cast their votes on all matters listed in the said Notice through electronic means.

Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the AGM either remotely (during the remote e-voting period) or during the AGM (when the window for e-voting is activated upon instructions of the Chairman).

Cut-Off Date for determining the Members entitled to vote through e-voting	Monday, September 21, 2026
Commencement of e-voting period	Friday, September 25, 2026 (9:00 AM)
End of e-voting period	Sunday, September 27, 2026 (5:00 PM)

The members who cast their vote through remote e-voting may attend the AGM but will not be allowed to vote again at the AGM. The detailed instructions for casting the vote through e-voting are attached to the AGM Notice as well as available on the Company's website at www.udayjewellery.com and on websites at www.evotingindia.com and www.bseindia.com.

Any person who becomes a Member of the Company after the dispatch of the Notice convening the AGM and holds shares as on the cut-off date may obtain the log-in ID and password by sending a request to helpdesk.evoting@cdsindia.com or bsshyd@bighshareonline.com. However, if such person is already registered with CDSL for e-voting then s/he can use his/her existing USER ID and password for casting vote. Any person who is not a shareholder as on the cut-off date may consider this notice for informational purposes only.

Attendance to the AGM through VC/OAVM:
Members are requested to note, that in view of the MCA Circulars, the Company is pleased to provide attendance to the AGM through VC/OAVM facility. The Shareholders will be required to log in on www.evotingindia.com using their e-voting User ID and password. The link to view and participate in the AGM proceedings will be available on www.evotingindia.com. The details for participation in the AGM, registration as a speaker and to ask questions on the agenda for the AGM are included in the Notes to the AGM Notice. The members are requested to refer the same in detail. Members who have not updated their e-mail addresses are requested to update the same with their DP by sending a written request by email to bsshyd@bighshareonline.com.

In case of any queries/grievances, connected with the facility for voting by electronic means, please contact Mr. Rakesh Dalvi, Sr. Manager, and CDSL email: evoting@cdsindia.com or call 1800225533, 022-23058542/43. Members may contact Mr. S.D. Prabhakar, Deputy General Manager, Bighshare Services Private Limited, Hyderabad on phone number 040-40144967 or by e-mail at - bsshyd@bighshareonline.com.

The instructions for e-voting and participation in the AGM shall also form a part of the AGM Notice of the Company, which shall be available on the website of the Company, CDSL, and the Stock Exchanges. This Advertisement is being published in compliance with the MCA Circulars and for the information of the members as is available on the Stock Exchanges website and the website of the Company.

We urge all members to update their information at the earliest to receive the AGM Notice, Annual Report, and e-voting credentials (as applicable).

By Order of the Board of Directors
For Uday Jewellery Industries Limited
Sd/-
Sanjay Kumar Sanghi
Managing Director - Corporate Affairs
Date: 05.09.2026
Place: Hyderabad
epaper.financialexpress.com

SHREEJI SHIPPING GLOBAL LIMITED
(CIN: L52242GJ2024PLC150537)
Regd. Office : "Shreeji House", Town Hall Circle, Jamnagar - 361 001, Gujarat, INDIA.
Ph. 0288 2553331. E-Mail : cs@shreejishipping.in

NOTICE OF 02ND ANNUAL GENERAL MEETING, INFORMATION REGARDING E-VOTING

Notice is hereby given that the Second (02nd) Annual General Meeting ("AGM") of the Members of the Company is scheduled to be held on **Tuesday, September 29, 2026 at 12:00 noon (IST)** through Video Conferencing / Other Audio Visual Means ("VC / OAVM") without physical presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013 and in accordance with General Circular No. 3/2025 dated September 22, 2025 read with earlier circulars issued by the Ministry of Corporate Affairs ("MCA") in this regard and the circulars issued by the Securities and Exchange Board of India ("SEBI") in this regard (collectively referred to as "Circulars"). The venue of the AGM shall be deemed to be the Registered Office of the Company.

In accordance with the aforesaid Circulars, Notice of the AGM along with the Annual Report 2025-26 is being sent only by electronic mode to those Members whose e-mail addresses are registered with the Company / Depositories. These documents are also available on the Company's website www.shreejishipping.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and website of NSDL at www.evoting.nsdl.com

In compliance with provisions of Section 108 of the Act read with rules made thereunder, as amended from time to time and Regulation 44 of the SEBI (LODR) Regulations, 2015, the Company is providing e-voting facility (remote e-voting and e-voting during AGM) to members to cast their vote electronically through electronic voting system of NSDL. All members are informed that:

- All the businesses as stated in the Notice of 02nd AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence at **09:00 A.M. (IST) on Saturday, September 26, 2026** and will end at **05:00 P.M. (IST) on Monday, September 28, 2026**. The remote e-voting shall not be allowed beyond the said date and time.
- The cut-off date for determining the eligibility to vote by electronic means or to attend AGM is **Tuesday, September 22, 2026**.
- In case a person has become a member of the Company after dispatch of AGM Notice, but on or before the cut-off date i.e. September 22, 2026, such person may obtain the User ID and Password for e-voting from NSDL by sending an e-mail request on evoting@nsdl.com or cs@shreejishipping.in or call at toll free no. 1800-222-990 and may cast the vote by following the instructions and process of e-voting as provided in the Notice of AGM and on website of NSDL i.e. www.evoting.nsdl.com
- In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 1800-222-990 or send a request at evoting@nsdl.com. Members may also contact Company Secretary of the Company at the registered office of the Company or may write an e-mail to cs@shreejishipping.in for any further clarification.
- The members may note that:
 - Once the e-vote on the resolution is cast by the members, they shall not be allowed to change it subsequently;
 - The facility for e-voting during AGM is made available for the members who have not cast their vote by remote e-voting;
 - The members who have cast their vote by remote e-voting may also attend the AGM through VC / OAVM but shall not be entitled to cast their vote again and;
 - The person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as e-voting during AGM;

In case the shareholders / members have any queries or issues regarding participation in the AGM, you can write an email to evoting@nsdl.com or call on: 1800-222-990 or at company's mail cs@shreejishipping.in.

The members who have not registered their e-mail address with the Company or Depository are requested to register it by following the procedure as mentioned in the Notice of AGM.

The manner of remote e-voting and e-voting during AGM for the members who hold shares in physical mode or demat mode or those who have not registered their e-mail addresses with the Company / Depository Participant are provided in the Notice of AGM.

For, Shreeji Shipping Global Limited
Sd/-
Ashokkumar Haridas Lal
Chairman & Managing Director
Date : September 06, 2026
DIN : 01736933

CLASSIFIEDS

SITUATION VACANT

DASMESH GIRLS COLLEGE

Chak Alla Baksh, Mukerian
Managed by Sri Guru Gobind Singh Educational Charitable Trust (Regd.), Mukerian.

s.ravindersinghchak@gmail.com
Ph. 94651-37136

Online applications are invited for the post of
Principal (Female)
at
<https://facultyjobs.puchd.ac.in>

on regular basis. Eligible candidates can apply in accordance with the qualifications/ conditions laid down by UGC/ State Govt./ Panjab University, Chandigarh within **30 days** from the publication of this advertisement.
CL26044836

ADMISSION NOTICE

Sant Baba Bhag Singh University,
Village Khiala, PO Padhiana, Dist. Jalandhar 144030. Ph.D. Admission Notice: Applications are invited for admission to Doctor of Philosophy (PhD) programme (Full-Time and Part-Time) for the Academic Year 2026-2027 (October 2026 batch) in the various disciplines. PhD Entrance test and interview will be held on September 13th, 2026 (Sunday). For more information contact at 70186-32993, 81469-88550, 94712-26156. Please visit website: www.sbsuniversity.ac.in. (CL26044894)

PROPERTY FOR SALE

Chandigarh: Outright sale - 2 Kanal Duplex, provision for Lift or exchange with 3-4 Kanal house. Jeet Associates 96468-09090. (CL26044734)

Chandigarh: SCOs Rented Vacant/ Good returns on Lease. Jeet Associates 96468-09090. (CL26044738)

MOHALI

Mohali: 2600 Sq. yds. plot Phase-8A, for IT, FAR 2 any commercial activity. 93161-12756. (CL26043050)

PUBLIC NOTICE

I, Mannohan Bhan son of Shri Dwarika Nath Bhan resident of Flat No. 105, Plot GH8, Sector 24, Panchkula, Haryana 134116, do declare that I have changed my name from Mannohan Bhan to Mannohan K Bhan. (CL26043554)

COURT NOTICE

(U/o 5 Rule 20 CPC)
In the Court of
Ms. Indu Bala
Addl. Civil Judge (Sr. Divn.)
Tarn Taran

Next Date, purpose of case, orders and judgments as well as other case information is available on <http://districts.ecourts.gov.in> Navkiran Kaur Vs.

General Public
CNR No.
PBT02-000234-2026
Next Date: 30.09.2026
Publication issued to:
General Public
:-
Tarn Taran

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s)/respondent(s) should appear in person or through counsel on 30.09.2026 at 10.00 a.m.

For details login to https://highcourtchd.gov.in/?trs=district_notice&district=tarn_taran
Dated, this day of 04.09.2026.
Sd/- Addl. Civil Judge (Sr. Division)
CL26043302 Tarn Taran

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COURT NOTICES

(U/o 5 Rule 20 CPC)
In the Court of
Ms. Jaswinder Sheemar
District and Sessions Judge,
Muktsar
Kuldeep Singh
Versus
State of Punjab
CNR No.:

PBSM01-003859-2025
Next Date: 12.10.2026
Publication issued to:
Puran Singh Father: Ranjit Singh VPO Sarawan Bodla, Tehsil Malout, District Sri Muktsar Sahib.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s)/respondent(s) should appear in person or through counsel on 12.10.2026 at 10.00 a.m.
For details login to https://highcourtchd.gov.in/?mod=district_notice&district=muktsar
Dated, this day of 27.08.2026.

Sd/- District and Sessions Judge,
Sri Muktsar Sahib
CL26044691

(U/o 5 Rule 20 CPC)

In the Court of
Ms. Navneet Kaur
Civil Judge
Jr. Divn.,
Chandigarh
Canara Bank
Versus

M/s Jain Garments through its proprietor Aarti
CNR No.:
CHCH02-000385-2023
Next Date: 05.10.2026
Suit for Recovery

Publication issued to:
1. M/s Jain Garments through its proprietor Aarti Shop No. 1139 by 31 Govindpura Manimajra Chandigarh.
2. Aarti H.No. 807, Ph 2, Saini Vihar Baltana SAS Nagar, Mohali.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s)/respondent(s) should appear in person or through counsel on 05.10.2026 at 10.00 a.m.
For details login to https://highcourtchd.gov.in/?trs=district_notice&district=chandigarh
Dated, this day of 20.07.2026.
Sd/- Civil Judge (Junior Division),
Chandigarh
CL26044704

In the Court of

Sh. Kaushal Kumar Yadav
Judicial Magistrate 1st Class,
Chandigarh
Nidhi Gautam
Vs.
Vineet Kumar
CNR No.
CHCH03-044151-2025
Next Date:- 29.10.2026
Publication issued to:
Vineet Kumar
:-

R/o House No. 419A Court Road Sabji Mandi Near Sharma Bakery Kapurthala, Punjab.

In above titled case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 29.10.2026 at 10.00 a.m.
For details login to https://highcourtchd.gov.in/?trs=district_notice&district=chandigarh
Dated, this day of 26.08.2026.

Sd/-
Judicial Magistrate 1st Class, Chandigarh
CL26044837

Sanitation workers extend stir till Sept 9, plan state-level panchayat

Hooda accuses BJP govt of misleading workers over regularisation

RAVINDER SAINI & PARVEEN ARORA
TRIBUNE NEWS SERVICE

ROHTAK/KARNAL, SEPTEMBER 6
Sanitation workers across Haryana on Sunday extended their ongoing strike by three more days till September 9, refusing to relent on their demand for regularisation of contractual employees even as former Chief Minister Bhupinder Singh Hooda accused the BJP government of "massive deception" over the issue.

The decision to extend the strike was announced by Naresh Shastri, state president of the Nagar Palika Karamchari Sangh Haryana, who said punitive measures by the government, including termination and suspension of employees and registration of cases, had failed to break the agitation.

Addressing sanitation workers at their dharna outside the Karnal Municipal Corporation office, Shastri said the government's assurance of "job security" was not acceptable to the employees. "We will continue our protest until the government regularises contractual employees. Job security is not acceptable to us. The



Garbage lies strewn on a roadside in Rohtak on Sunday. TRIBUNE PHOTO

government should implement the agreement of May 13," he said.

Shastri said the union had extended the strike for three days to provide an opportunity to the government to resume talks. "We will not take any decision in haste. We are concerned about the people of the state," he said. The prolonged strike has affected sanitation services

in several parts of the state, with garbage accumulating at various locations.

As part of the next phase of the agitation, district-level 'Jan Nyay Panchayats' will be organised across Haryana on September 10, 11 and 12. A state-level 'Jan Nyay Panchayat' will subsequently be held in Kurukshetra on September 13, where the future strategy to

intensify the agitation will be decided.

Shastri appealed to social, trade, farmers', labourers' and employees' organisations, besides Dalit and Valmiki community organisations, to support the agitation.

Meanwhile, Hooda alleged that the BJP government had misled the Assembly regarding the regularisation of contractu-

al sanitation workers.

He said the government had claimed that no policy could be framed to regularise employees after two years of service and that the previous Congress government had only regularised those completing 10 years.

Hooda displayed two notifications issued during the Congress tenure, dated June 16 and June 18, 2014, which, he said, provided for regularisation of employees completing three years of service.

"These policies were upheld as valid by courts ranging from the High Court to the Supreme Court," Hooda claimed.

He alleged that while the Congress had framed policies for regularisation, the BJP government had tried to remove employees regularised under those policies and prevent others from benefiting from them.

Hooda also cited a notification issued by the Congress government in Himachal Pradesh providing for regularisation of contractual employees after two years, alleging that the Haryana Government was depriving workers of their rights by spreading "falsehoods".

Sonepat MC removes 800 tonnes of garbage during night ops

SONEPAT, SEPTEMBER 6

The Municipal Corporation Sonepat has removed more than 800 tonnes of accumulated garbage from over 50 vulnerable points in the city during two special night-time cleanliness drives amid the month-long strike by sanitation workers. The first drive was conducted on September 3 night, when 22 garbage-vulnerable points were cleared using heavy machinery. Another operation was carried out from 9 pm on Saturday to 5 am on Sunday, with three teams clearing waste from more than 30 locations, including the areas behind Babadham, Sector 23 and Rathdana Road.

The operations involved two JCB machines, two dozers, 15 tractor-trailers and three Hyva vehicles. Around 80 rounds were made by the vehicles during Saturday night's operation. Municipal teams worked for more than 12 hours during the intensive drive.

More than 150 police personnel were deployed to ensure the safety of municipal staff and machinery amid tensions arising from the sanitation workers' strike. Three Chief Sanitary Inspectors and four Sanitary Inspectors supervised the operations at different locations. The MC had sought police assistance after a confrontation on September 1. — TNS

32 protected turtles rescued in Yamunanagar

YAMUNANAGAR, SEPTEMBER 6

The police, in coordination with the Wildlife Department, have rescued 32 protected turtles, including 22 Indian star tortoises and 10 black pond turtles in Yamunanagar.

The recovery was made during patrolling near Gandhi Nagar police station. A man identified as Ayush Saini was carrying the protected species in his bag. He has been booked under Sections 2, 9, 39, 42, 44, 49-B, 50, 51 and 57 of the Wildlife (Protection) Act, 1972, at the City police station, Yamunanagar.

According to the information, a police team spotted a suspicious man carrying a bag while riding a motorcycle. When questioned, the man identified himself as Ayush Saini, a resident of Anand Market. He abandoned the motorcycle and bag and fled from the spot. A search of the bag led to the recovery of the 32 turtles. — TNS

Rao Inderjit gives Saini's Rewari marathon a miss

SUMEDHA SHARMA
TRIBUNE NEWS SERVICE

REWARI, SEPTEMBER 6

Chief Minister Nayab Singh Saini on Sunday flagged off the "Rewari Marathon" at Rao Tularam Stadium here, but Union Minister and local MP Rao Inderjit Singh stayed away from a CM-led event in the region for the third consecutive time.

The marathon, organised by the district administration under the "Nasha Mukht Haryana - Sashakt Haryana" campaign, had listed Saini as the chief guest and Rao Inderjit as the special guest on its official posters, with the Union Minister's name printed immediately below that of the Chief Minister. He, however, did not turn up.

Rao Inderjit had similarly skipped two programmes attended by Saini in the Bawal belt — on June 30 and August 23. On those

Third absence amid signs of widening rift

occasions, he had officially cited indifferent health and prior engagements arising from his responsibilities as a Union Minister for his absence.

However, sources close to Rao Inderjit had attributed the no-shows to his alleged displeasure over not being given due importance, including his name being omitted from invitations and lists of speakers.

The differences appeared to deepen at the Partition Horrors Remembrance Day event in Gurugram on August 14, where Rao Inderjit, in the presence of BJP leaders, publicly raised the issue of what he described as the neglect of Ahirwal and the undue importance being given to the Punjabi community. He had

remarked that anyone contesting purely on a "Punjabi" identity should test it at the ballot box to see how many votes it draws. The presence of three BJP MLAs — Laxman Yadav (Rewari), Dr Krishna Kumar (Bawal) and Anil Yadav (Kosli) — at Sunday's event indicated that the strain remained centred on Rao Inderjit rather than extending to the wider BJP unit in Ahirwal.

Laxman Yadav, considered a long-time Rao Inderjit loyalist, has also been visibly warming up to the Saini camp in recent weeks, a development being viewed by some party leaders as a sign of changing political dynamics in the region. In his address, Saini invoked the name of freedom fighter Rao Tularam, a prominent symbol of Ahirwal identity. His reference was seen as an attempt to connect with the electorate in the region.

5 top forest officers against 2 sanctioned posts in state

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE

HISAR, SEPTEMBER 6

Haryana, where only around 3.6% of the geographical area is under forest cover, has a top-heavy Forest Department, with five Principal Chief Conservators of Forests (PCCFs) in position against just two sanctioned posts. The state's forest and tree cover together accounts for just over 7% of its geographical area, according to official data, making the imbalance in the Indian Forest Service (IFS) cadre particularly noteworthy in a state that remains one of the most forest-deficient in the country.

According to department sources, the IFS cadre sanctioned by the state in 2017 has a total strength of 58 officers. The sanctioned cadre includes one PCCF (Head of Forest Force), one PCCF (Wildlife), five Additional PCCFs (APCCFs), six Chief Conservators of Forests

(CCFs), seven Conservators of Forests (CFs) and 16 Deputy Conservators of Forests (DCFs), besides posts earmarked for deputation, leave reserve and training reserve. However, the present working strength reflects a significant mismatch at various levels.

Sources said five officers were currently at the PCCF level against two sanctioned posts. In contrast, none of the five sanctioned APCCF-level posts was occupied within the state cadre. Two officers are at the APCCF level but are currently on deputation. At the CCF level, only two officers are working against six sanctioned posts, while four officers are at the CF level against seven sanctioned posts. At the DCF level, there are 19 officers, including three on deputation.

A Forest Department official said the imbalance had affected the functioning of the cadre.

Dairy farmers plan to raise milk prices amid rising costs

PARVEEN ARORA
TRIBUNE NEWS SERVICE

KARNAL, SEPTEMBER 6

Dairy farmers in Narukheri village have proposed raising the price of cow milk to Rs 80 per litre and buffalo milk to Rs 100 per litre, citing a sharp rise in the cost of cattle feed and other inputs.

The farmers will hold another meeting on September 10 to review public feedback before taking a final decision. Similar proposals have recently been made in a couple of other villages.

The decision was taken at a meeting of dairy farmers in Narukheri on Saturday evening.

Anil Narwal, a dairy farmer, said farmers were not getting remunerative prices, particularly because of the rates offered by middlemen. He said small farmers were being paid Rs 45-Rs 70 per litre, while the milk was sold in the market at much higher rates.

"The cost of feed has increased considerably. It was earlier around Rs 1,800



Dairy farmers hold a meeting at Narukheri on Sunday. TRIBUNE PHOTO

per quintal, but now it costs Rs 2,600-Rs 2,700 per quintal. Dry fodder is available at Rs 1,100 per quintal while earlier it was Rs 600 per quintal. Despite the sharp increase in input costs, farmers are still getting almost the same price for their milk. We have no option but to increase the rates to meet the rising input costs," he said.

The farmers demanded adequate veterinary surgeons and medicines in rural areas and wider coverage under the livestock insurance scheme. They said a good-quality cow costs Rs 1 lakh-Rs 1.5 lakh and a buffalo Rs 2 lakh-Rs 2.5 lakh, while the insurance compensation is Rs 60,000 for a cow and Rs 90,000 for a

buffalo in case of death.

They also sought strict checks on milk adulteration and action against those involved.

"We request the government to keep strict vigil on adulteration of milk which is harmful for the health of human beings. It causes cancer," said Gautam Narwal.

Joginder Narwal said dairy farming would become difficult for small and marginal farmers unless milk prices were linked to input costs.

"If we calculate the actual cost of producing milk, even Rs 200 per litre would not be unreasonable," said Sandeep.

Gautam Narwal, Joginder Narwal, Pargat Singh, Sandeep and Suraj Narwal also raised concerns over rising input costs and inadequate veterinary services.

A similar meeting was held in Pundri in Kaithal district, where dairy farmers discussed the rising cost of cattle feed and the proposed hike in milk prices.

